The Andhra Pradesh Educational Institutions (Regulation of Admission and Prohibition of Capitation Fee) (Amendment) Act, 1992

Act 12 of 1992

Keyword(s):
Capitation Fee, Unaided Private Educational Institution

Amendment appended: 17 of 2009
THE ANDHRA PRADESH EDUCATIONAL INSTITUTIONS
(REGULATION OF ADMISSION AND PROHIBITION OF
CAPITATION FEE (AMENDMENT) ACT, 1992.

[15th April, 1992].
An Act further to amend the Andhra Pradesh Educational Institutions
Regulation of Admission and Prohibition of Capitation Fee ) Act, 1983

Be it enacted by the Legislative Assembly of the State of Andhra
Pradesh in the Forty-third year of the Republic of India as follows :

1. Short title.—This Act may be called the Andhra Pradesh Educa-
tional Institutions (Regulation of Admission and Prohibition of Capita-

2. Insertion of new section 3A.—In the Andhra Pradesh Educational
Institutions (Regulation of Admission and Prohibition of Capitation Fee ) Act, 1983, after section 3, the following section shall be inserted,

"3A. Special Provision in respect of unaided private educational insti-
tutions.—Notwithstanding anything contained in section 3 but subject
to such rules as may be made in this behalf and the Andhra Pradesh
Educational Institutions (Regulation of Admission ) Order, 1974,
it shall be lawful for the management of any unaided private engineering
college, medical college, dental college and such other class of unaided
educational institutions as may be notified by the Government in this
behalf to admit students into such colleges or educational institutions
to the extent of one half of the total number of seats from among those
who have qualified in the common entrance test or in the qualifying
examination, as the case may be referred to in sub-section (1) of section 3
irrespective of the ranking assigned to them in such test or examination
and nothing contained in section 5 shall apply to such admissions."

* Received the assent of the Governor on the 15th April, 1992. For State-
ment of Objects and Reasons, Please See the Andhra Pradesh Gazette, Extra-

J. No. 1056—6
A.342

ACT No. 17 OF 2009.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH EDUCATIONAL INSTITUTIONS (REGULATION OF ADMISSIONS AND PROHIBITION OF CAPITATION FEE) ACT, 1983.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixtieth Year of the Republic of India as follows:-

[1]
1. (1) This Act may be called the Andhra Pradesh Educational Institutions (Regulation of Admissions and Prohibition of Capitation Fee) (Amendment) Act, 2009.

(2) It shall be deemed to have come into force on the 27th January, 2009.

2. In the Andhra Pradesh Educational Institutions (Regulation of Admissions and Prohibition of Capitation Fee) Act, 1983, in section 3, in sub-section (1) for the existing proviso the following shall be substituted, namely:-

“Provided that admission into Agriculture, Dental, Engineering, Medical, Pharmacy and Veterinary Colleges shall be made on the basis of ranking assigned by giving weightage to the marks secured in the relevant group subjects namely, Biology, Physics, Chemistry or Mathematics, Physics, Chemistry, as the case may be, in the Intermediate Public Examination or equivalent Examination and weightage to the marks secured in the common entrance test as may be prescribed.”

3. The Andhra Pradesh Educational Institutions (Regulation of Admissions and Prohibition of Capitation Fee) (Amendment) Ordinance, 2009 is hereby repealed.

R. RAMA CHANDRA REDDY,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.